CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.324/MP/2025

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act,

2003 read with Clause 5(xiii) of Detailed Procedure issued under Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking direction to CTUIL/Respondent to approve AEPL's request for renewable energy source change with respect to Connectivity dated

1.2.2024.

Petitioner : Avaada Energy Private Limited (AEPL)

: Central Transmission Utility of India Limited (CTUIL) Respondent

Date of Hearing **: 28.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhishek Kumar, Advocate, AEPL

Shri Shubham Mudgil, Advocate, AEPL

Shri Abhinav Kapoor, AEPL

Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Shri Swapnil Verma, CTUIL Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking direction to the Respondent, CTUIL, to approve the Petitioner's request for Renewable Energy Source change with respect to final connectivity dated 1.2.2024 granted to the Petitioner for 50 MW at 400/220 kV Jam Khambhaliya Pooling S/S with Hybrid Source. Learned counsel further submitted that the issue involved in the matter is not only closely related but somewhat consequential to the issue involved in another Petition filed by the Petitioner i.e., Petition No.279/MP/2025, which is presently listed on 30.4.2025 and the present case may also be listed along with the said case.

- 2. Considering the above request, the Commission directed to list the present case along with Petition No. 279/MP/2025.
- 3 The Petition will be listed for consideration on 30.4.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)